THE HIGH COURT OF MEGHALAYA SHILLONG

NOTICE

No.HCM.II/03/2013/Estt/2793

Dated: Shillong the, 2nd November, 2020

It is hereby notified to all concerned that w.e.f. 02.11.2020, in addition to matters of extreme urgency - as already notified vide circular dated 25th March, 2020 - the High Court shall take up, as per roster, matters filed upto the year 2015 in physical as well as in virtual mode.

REGISTRAR GENERAL

No.HCM.II/03/2013/Estt/2793-A

Dated: Shillong the, 2nd November, 2020

Copy for information to:-

- 1. The Registrar-Cum-Principal Private Secretary to the Hon'ble, the Chief Justice.
- 2. The Private Secretary to Hon'ble Mr Justice R. V. More.
- 3. The Private Secretary to Hon'ble Mr Justice H. S. Thangkhiew.
- 4. The Private Secretary to Hon'ble Mr Justice W. Diengdoh.
- 5. The Advocate General to the Government of Meghalaya, Shillong.
- 6. The Registrar (Judicial Service), High Court of Meghalaya, Shillong.
- All District & Sessions Judges.
- 8. The Member Secretary, Meghalaya State Legal Services Authority, Shillong.
- 9. The Registrar Administration, High Court of Meghalaya, Shillong.
- 10. The Jt. Registrar (Listing), High Court of Meghalaya, Shillong.
- The Central Project Co-ordinator, High Court of Meghalaya for uploading the guidelines in the Official website.
- 12. The Addl. Advocate General to the Government of Meghalaya, Shillong.
- 13. The Assistant Solicitor, Central Government.
- 14. The Court Officers, High Court of Meghalaya, Shillong.
- 15. The President/Secretary High Court Bar Association.
- 16. The President/ Secretary of Shillong / Nongpoh / Jowai / Nongstoin / Tura / Williamnagar / Mawkyrwat/ Ampati/ Khliehriat/ Resubelpara/ Baghmara Bar Associations.
- 17. Notice Board.
- 18. Office file.